

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Ins) No. 314 of 2020**

**IN THE MATTER OF:**

**Mapletree Leather Goods Pvt. Ltd.**

**....Appellant**

**Vs.**

**Savan Godiawala & Ors.**

**....Respondents**

**Present:**

**For Appellant:** Mr. Jayant Mehta, Mr. Ashok Kumar Jain and Mr. Pankaj Jain, Advocates  
**For Respondents:** Mr. Amit Singh Chadha, Sr. Advocate with Mr. Nitish Kumar, Mr. R.P Agrawal and Mr. Sahil Mongia, Advocates for R-2.  
Ms. Misha and Ms. Moushree Shukla, Advocates for R-1.

**ORDER**

**24.02.2020:** Let notice be issued on Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by tomorrow. If the Appellant is able to ascertain the email address of Respondents, he may file the same and notice may be issued through email as well.

Respondent No. 1 & 2 are directed to file their Responses/Replies within seven days from today. In respect of Respondent No. 3 to 8 notice is ordered returnable by 12.03.2020.

The copy of the reply of Respondent No. 1 & 2 can be served well in advance 3 days before the next date to the Appellant. Rejoinder, if any of the Appellant can be filed by then.

The Learned Counsel for the Appellant is also directed to serve relevant Appeal Paper Book and other documents connected with the Appeal to the other side.

Post this Appeal 'For Admission (After Notice)' on **12<sup>th</sup> March, 2020**.

[Justice Venugopal M.]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)

sa/nn